

F.No.815-3/2012-TD
Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan,
Jawaharlal Nehru Marg, Next to Zakir Hussain College,
New Delhi – 110 002

.....

New Delhi, Dated 18th November, 2013

DIRECTION

Subject: Direction under section 13, read with sub clause (i) of clause (b) of sub-section (1), of section 11 of Telecom Regulatory Authority of India Act, 1997 to implement green technology in the telecom sector and submission of the carbon footprint report.

F. No. 815-3/2012-TD----Whereas the Telecom Regulatory Authority of India (hereinafter referred as the Authority), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunication services; to ensure compliance of terms and conditions of license;

2. And whereas the Department of Telecommunication accepted the recommendation of the Authority on green technology in the telecom sector and vide its letter No. 16-6/2011-CS-III dated the 4th January, 2012 decided to adopt measures to green the telecom sector, setting broad directions and goals to achieve the desired reduction in the carbon emission through the use of renewal energy technology and energy efficient equipments and, directed the International Long Distance service providers to submit to the Authority, carbon footprint of their network operations, twice in a year i.e. half yearly report for the period ending September to be submitted by the 15th November and the succeeding half yearly report for the period ending March to be submitted by the 15th of May each year, in the format prescribed by the Authority **(a copy of the letter is annexed as Annexure I)**;

3. And whereas certain issues regarding the implementation of the green technology in the telecom sector were raised by the associations of telecom service providers which was discussed by the Department of Telecommunication with the said associations and after deliberations the Department of Telecommunication, vide its letter No. 16-6/2011-CS-III dated the 18th September, 2012 and 19th November, 2012, informed the associations that there is no change in the directive issued on the implementation of green technology and directed the telecom service providers to implement the directives as per prescribed schedule and prescribed norms **(a copy of each of the letters are annexed as Annexure-II)**;

4. And whereas the Authority, vide its letter No. 815-3/2012-TD dated the 4th February, 2013, *inter alia*, directed M/s to furnish the requisite compliance of the directions issued by the Department of Telecommunication, referred in para 2 above, and declare the carbon footprint in the format enclosed with the said letter **(a copy of the letter is annexed as Annexure-III)**;
5. And whereas the Authority, vide its letter No. 815-3/2012-TD dated 1st March, 2013, *inter alia*, directed the International Long Distance service providers to furnish by the 15th March, 2013, the carbon footprint report as per the format specified by the Authority **(a copy of the letter is annexed as Annexure-IV)**;
6. And whereas the Authority held a meeting with the International Long Distance service provider on the 19th March, 2013 wherein various aspects of carbon foot print reports and voluntary code of practice were discussed and it was decided that the service providers shall furnish to the Authority, compliance report of directions, referred to in para 2, and declare by the 31st March, 2013 positively, the revised carbon footprint report as per the format specified by the Authority;
7. And whereas, pursuant to the meeting, referred to in the preceding para, the Authority, vide its letter No. 815-3/2012-TD, dated the 15th April, 2013, again asked the Service Providers to furnish the requisite compliance report and declare the carbon foot print report for the base year 2011-12 and first half yearly report for the year 2012-13 immediately **(a copy of the letter is annexed as Annexure-V)**;
8. And whereas the Authority, vide its letter No. 815-3/2012-TD dated the 10th May, 2013, advised M/s..... to furnish carbon footprint report for the year 2011-12 and first half yearly report for the year 2012-13 immediately and also send a soft copy of the same **(a copy of the letter is annexed as Annexure-VI)**;
9. And whereas the Authority, vide its letter No. 815-3/2012-TD dated the 16th May, 2013, asked the service provider to furnish the requisite compliance report and declare the second half yearly carbon foot print report for the base year 2012-13 immediately **(a copy of the letter is annexed as Annexure-VII)**;
10. And whereas the Authority, vide its letter No. 815-3/2012-TD dated the 28th June, 2013, again directed M/s..... to submit the carbon footprint report for the periods mentioned in the said letter **(a copy of the letter is annexed as Annexure-VIII)**;
11. And whereas M/s....., despite issuance of direction and several reminders as detailed in preceding paras failed to submit to the Authority the carbon footprint report of their network;

12. And whereas clause 10.1 of license agreement for provision of the International Long Distance License provides that the licensee shall submit information to the Authority as per any order or direction or regulation issued from time to time;

13. Now, therefore, in exercise of powers conferred upon it under section 13, read with sub-clauses (i) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s.....:-

- (a) to comply with the provisions of directions dated the 4th January, 2012 issued by the Department of Telecommunications;
- (b) to furnish, within 30 days of issue of this Direction, the carbon footprint report of their network operations in the format annexed with this direction, beginning from the financial year 2011-12;
- (c) to submit the carbon footprint report twice in a year i.e. half yearly report for the period ending September to be submitted by the 15th November and the succeeding half yearly report for the period ending March to be submitted by the 15th of May each year, beginning from the financial year 2013-14; and
- (d) to submit element wise details of calculations of the carbon footprint report in softcopy.

(A. Robert. J. Ravi)
Advisor (TD)

Encl: As above.

To,
International Long Distance service providers (ILD)
(as per list)

List of International Long Distance Service Providers

1. M/s Orange Business Services India Network Pvt Ltd.
2. M/s Pacific Internet India Pvt Ltd.
3. M/s P3 Technologies Pvt Ltd.
4. M/s RailTel Corporation of India.
5. M/s Sify Communication Ltd.
6. M/s Tata Communications Ltd.
7. M/s Telstra Telecommunications Pvt Ltd.

Government of India
Ministry of Communications & IT
Department of Telecommunications
Sanchar Bhawan, 20-Ashoka Road, New Delhi-110001
(Carrier Services Cell)

No. 16-6/2011-CS-III

Dated 04.01.2012

To.

The Secretary
Telecom Regulatory Authority of India
Mahanagar Doorsanchar Bhawan,
Jawaharlal Nehru Marg (Old Minto Road)
New Delhi-110002.


Subject: TRAI Recommendations on 'Approach towards Green Telecommunications'.

Kindly refer to TRAI Letter no. 305-7/2011-QOS dated 12.4.2011 and 02.09.2011 vide which TRAI has issued recommendations on 'Approach towards Green Telecommunications'.

2. In this regard, it is to intimate that DoT has accepted the TRAI recommendations as revised by TRAI vide letter dated 02.09.2011 and has decided to adopt measures to green the telecommunication sector setting broad directions and goals to achieve the desired reduction in carbon emission through the use of Renewable Energy Technologies and energy efficient equipments as per TRAI recommendations.

3. Accordingly, directions have been issued to the telecom service providers vide letter dated 04.01.2012 for implementation of the same with immediate effect. A copy of the said letter is enclosed as Annexure for information and necessary action.

Encl: A/A


04.01.2012
(S.T. Abbas)
Director (CS-III)

Stamp: 7/13

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दिनांक 04/01/12

very kindly see at doc stage

Chairman

10/1/12

For yq ml

11/1/12

adw (CS-III)

Government of India
Ministry of Communications & IT
Department of Telecommunications
Sanchar Bhawan, 20-Ashoka Road, New Delhi-110001
(Carrier Services Cell)

No. 16-6/2011-CS-III

Dated 04.01.2012

To.

All ILD Service Providers

Subject: Implementation of Green Technologies in Telecom Sector.

To promote Green Telecommunications, TRAI had issued recommendations on 'Approach towards Green Telecommunications'. Government of India has accepted the TRAI recommendations and decided to adopt measures to green the telecommunication sector setting broad directions and goals to achieve the desired reduction in carbon emission through the use of Renewable Energy Technologies and energy efficient equipments.

2. Accordingly, the following directions are hereby issued to the licensees for implementation with immediate effect:

- (i) At least 50% of all rural towers and 20% of the urban towers are to be powered by hybrid power (Renewable Energy Technologies (RET) + Grid power) by 2015, while 75% of rural towers and 33% of urban towers are to be powered by hybrid power by 2020.
- (ii) All telecom products, equipments and services in the telecom network should be Energy and performance assessed and certified "Green Passport [GP]" utilizing the ECR's Rating and the Energy 'passport' determined by the year 2015.
- (iii) TEC shall be the nodal centre that will certify telecom products, equipments and services on the basis of ECR ratings. TEC may either appoint independent certifying agencies under its guidance or shall certify the same through their Quality Assurance teams. TEC shall prepare and bring out the 'ECR Document' delineating the specifics of the test procedures and the measurement methodology utilized.

(iv) All service providers should declare to TRAI, the carbon footprint of their network operations in the format prescribed by TRAI. This declaration should be undertaken after adopting the formulae and procedures prescribed by TRAI. The Declaration of the carbon footprints should be done twice in a year i.e. half yearly report for the period ending September to be submitted by 15th of November and the succeeding half yearly report for the period ending March to be submitted by 15th of May each year.

(v) Service providers should adopt a Voluntary Code of Practice encompassing energy efficient Network Planning, infra-sharing, deployment of energy efficient technologies and adoption of Renewable Energy Technology (RET) including the following elements:

(a) The network operators should progressively induct carefully designed and optimized energy efficient radio networks that reduce overall power and energy consumption.

(b) Service providers should endeavour to ensure that the total power consumption of each BTS will not exceed 500W by the year 2020 for 2+2+2 configuration of BTS. TEC shall regularly standardize and prescribe specifications for Telecom Equipments of different Technologies with respect to power consumption levels. Service providers should adhere to the TEC specifications in order to reduce the total power consumption of BTS.


(c) A phased programme should be put in place by the telecom service providers to have their cell sites, particularly in the rural areas, powered by hybrid renewable sources including wind energy, solar energy, fuel cells or a combination thereof. The eventual goal under this phased programme is to ensure that around 50% of all towers in the rural areas are powered by hybrid renewable sources by the year 2015.

(d) Service providers through their associations should consensually evolve the voluntary code of practice and submit the same to TRAI within three months from the date of issue of this letter.

(vi) Service providers should evolve a 'Carbon Credit Policy' in line with carbon credit norms with the ultimate objective of achieving a maximum of 50% over the carbon footprint levels of the Base Year in rural areas and achieving a maximum of 66% over the carbon footprint levels of the Base Year in urban areas by the year 2020. The base year for calculating all existing carbon footprints would be 2011, with an implementation period of one year. Hence the first year of carbon reduction would be the year 2012.

(vii) Based on the details of footprints declared by all service providers, service providers should aim at Carbon emission reduction targets for the mobile network at 5% by the year 2012-2013, 8% by the year 2014-2015, 12% by the year 2016-2017 and 17% by the year 2018-2019.

3. Necessary compliance be reported to DoT and TRAI as mentioned above from time to time.


04.01.2017
(S.T. Abbas)
Director (CS-III)

Copy to:

1. PPS to Member(I).
2. Secretary, TRAI.
3. Advisor(T) / Advisor(O) / Advisor(Finance), DoT.
4. Sr. DDG(TEC), Sr. DDG(BW), Sr. DDG(AS).
5. JS(I), DDG(CS), DDG(DS), DDG(LF-I), DDG(LF-II)



Government of India
Ministry of Communications & IT
Department of Telecommunications
Sanchar Bhawan, 20-Ashoka Road, New Delhi-110001
(Carrier Services Cell)

No. 16-6/2011-CS-III

Dated 18.09.2012

To.
The AUSPI, TAIPA, COAI
New Delhi

राखिव / ड्राई 3226
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दिनांक

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Pr. Adv (TD)
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Pr. Adv (TD)
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SRO (TD)
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RO (TD)
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Pr. Adv (TD)

Subject: Implementation of Green Technologies in Telecom Sector.

Kindly refer to your representations submitted vide letters dated 15.03.2012 and 16.05.2012 on the above mentioned subject. In response to your representation, a meeting was held with all the three associations on 14.06.2012 under Chairmanship of Secretary (T).

2. The representatives of the three associations stated that the telecom service providers are facing difficulties in implementing and adhering to the timelines prescribed by DoT for implementation of Green Technologies in Telecom Sector.

As per discussions held in the meeting, the associations were asked to make out a workable plan with clearly defined timelines and achievable targets. The industry was requested to provide a line of action within 30 days from the date of the meeting.

3. In response, the three associations together have submitted a letter dated 31.07.2012, wherein the associations have submitted their observations / challenges upon the compliance to the DoT's directive, however, no definite timeline has been furnished. The observations of the Industry have been examined in DoT. The response of DoT is as below:

(i) The definition of Hybrid Power is not required to be amended. The definition of Hybrid Power defines the various source of power such as RET + Grid Power. Whereas, the battery is only for storage of energy and is not the source of power. Moreover, the battery bank is part of all types of power system in telecom sector, as it needs un-interrupted power supply on 24x7 basis.

(ii) The distinction of urban and rural area already exists in Telecom Sector based on which the Tele-density for urban and rural areas are calculated. The separate target for rural and urban area shall be helpful in implementation of Green Technologies in both the areas. However, the target for urban area is already much less than the rural area.

(iii) TEC has constituted a committee for preparation of ECR document. The standards and certification in this regard shall be as per international norms and procedures. TEC shall also consult stakeholders in this regard.

Principal Advisor (NSL)
Dy. No. 3430
Date 25/9/12

Principal Advisor (NSL)
Dy. No. 753
Date 24/9/12

(iv) The formula to assess the carbon footprint includes the consumption of Grid Power as well as the Power generated through Diesel Generator sets. As the complete footprint of the entire network is to be calculated, it is imperative to include all sources of power other than renewable sources for calculation of carbon footprint. Accordingly, the carbon footprint of the network is due to the emission of carbon content because of consumption of Grid Power and the Diesel Power only.

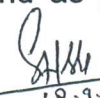
(v) The formula for calculation of carbon footprint given by TRAI is very simple. To provide a benchmark, TRAI has used the rated capacity of the DG Sets in the formula. Including the quantity of diesel consumed for calculating the carbon footprint shall be a non-standard and non-verifiable method. The carbon footprint of a shared tower site, equally distributed amongst the telecom service providers sharing the site. All these issues have already been explained to the telecom service providers during the workshop organized by TRAI in this regard.

(vi) As per direction issued to all CMTS / UASL / Basic Service licensee, vide DoT letter no. 800-61/2012-VAS dated 23.01.2012, the base year for calculating all existing carbon footprints is the year 2011. Accordingly, all service providers should declare to TRAI, the carbon footprint of their network operations in the format prescribed by TRAI. The carbon footprint should be submitted to TRAI as per prescribed schedule and as per prescribed formula as no revision in the schedule of submission has been made by DoT / TRAI.

(vii) It is hereby clarified that the formula and procedure for calculation of the carbon footprint has already been provided by TRAI and there will be no change in the formula, procedure and prescribed carbon emission targets.

(viii) DoT has no objection to the Renewable Energy Supply Companies (RESCO) model of green power supply. However, it was already clarified in the meeting held on 14.06.2012 that representative of DoT would not be a member of the industry's Multi Stakeholders Committee. The industry may approach BSNL to get a representative included in the committee, as BSNL is also a telecom service provider.

4. Therefore, it is to reiterate that there is no change in the DoT directives on implementation of Green Technologies in Telecom Sector. All the telecom service providers should implement the directives as per prescribed schedule and as per prescribed norms.


18.9.2012
(S.T. Abbas)

Director(Carrier Services-III)
Tel: 011-23722444

Copy to:

1. The Secretary, TRAI for information please.
2. Sr. DDG(TEC), for information please.

